

Filing No. Cr. Appl. (D.B.)/8477/2020

Biren Sardar Vs The State of Jharkhand

Advocate's Name- Mr. Amit Sinha

Note:- Stamp reporting is done without connected H.C. File.

•Limitation expired on 9.4.2019 Delay-423 days.

8. Para-2 statement is not based on the personal knowledge/information of the Appellant/deponent.

9. (i) Father's name of Appellant in vak may be corrected as per Imp. Order.

(ii) There appears multiple pagination on pages of Imp. Judgement.

(iii) Subject may be specified in the index of memo.

(iv) No. of days delayed and Cr. Appl. (D.B.) no. may be stated in para – 1 & 5 and prayer para of limitation petition.

(v) Party Position may be suitably corrected in page- 1 & index of both the I.A.

(vi) Statement regarding filed through Jhalsa may be stated in proper place in page-1 and letter to that effect may be filed or that may be delited if not filed through Jhalsa.

(vii) Address of deponent may be verified with adhar card (also in both I.A.)

(viii) Page -22, 26, 28, 30, 32, 34, 36, 38, 40, 42, 44 are not fairly legible in 2nd and 3rd copy

(however the same is also faint in the Ist copy i.e. Original free copy.)